Annexure-3

Name of the corporate debtor: Satwiki Proteins Private Limited..; Date of commencement of CIRP: 13-01-2023; List of creditors as on: 11.06.2023

List of secured financial creditors (other than financial creditors belonging to any class of creditors) (Amount in ₹)

Sr. No	Name of creditor	Identification No./ No. of Claims	Details of claim received		Details of claim admitted							Amount of			
			Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whethe r related party?	% voting		any mutual dues, that may be set-off		Amount of claim under verification	Remarks, if any
1	Punjab National Bank		########	57,82,04,833.00	57,52,82,587.00	Loan Facilities	57,52,82,587.00	57,52,82,587.00	No	96.78%	-	-	-	29,22,246.00	Ref. Note No. 6
2	Small Industries Development Bank of India		*******	1,98,64,389.00	1,91,49,989.00	Loan Facilities	2,86,73,000.00	1,48,13,649.00	No	3.22%	-	-	-	7,14,400.00	Ref. Note No. 7
	Total (A)	-		59,80,69,222.00	59,44,32,576.00		60,39,55,587.00	59,00,96,236.00		100.00%	0	0	-	36,36,646.00	

Notes to list of creditors

. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, induding the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

- . The daims if not submitted in appropriate daim form have been provisionally admitted at notional amount of Rs. 1.
- 3. Claims have been provisionally admitted by IRP I RP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to IRP/RP
- 1. The claims where admitted are subject to further revision/substantiation/modificati on on the basis of any additional information I evidence I clarification which may be received subsequently and which warrant such revision/substanti ation/modification
- 5. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the daims under further verification.

Hypothecation of entire current and fixed assets, stock, plant and machinery, raw material, stock in process, book debts, receivables etc. and all other assets created from loan amount obtained from the bank.

Equitable Mortgage of the Immovable Property(s):

- Equations woregage on the animovanic reprotectives:

 (i) E-166, RICO Oldustrial area, Ajectgarth, Sikar (Rg.)) owned by Shri Vivek Agarwal (Proprietor) M/s Giriraj Dharan Industries

 (2) K. No. 119 admessaring 0.43 Hectare and K. No. 1121 admessaring 0.41 Hectare along with all construction present and proposed, Village Markhi, Samod, Ajectgarth Road, Rajasthan owned by Mr. Vivek Agarwal

 (4) K. No. 1118 admessaring 0.43 Hectare and K. No. 1122 admessaring 0.41 Hectare along with all construction present and proposed, Village Markhi, Samod, Ajectgarth Road, Rajasthan owned by Mr. Vivek Agarwal

 (4) K. No. 1118 admessaring 0.62 Hectare and K. No. 1123 admessaring 0.11 Hectare along with all construction present and proposed, Village Markhi, Samod, Ajectgarth Road, Rajasthan owned by Mr. Vivek Agarwal
- (5) Patta No. 33 in Khasra No. 2742, Village Udaipurwati, Dist. Jhunjhunu owned by Smt. Pushpa Devi Agarwal and Shri Narottam Lal Agarwal
 (6) Patta No. 34 in Khasra No. 2743, Village Udaipurwati, Dist. Jhunjhunu owned by Smt. Pushpa Devi Agarwal and Shri Narottam Lal Agarwal
- 7) Residential house at 175, Indira Colony, Banipark, Jaipur (Raj.) owned by Mr Vikas Agarwal
- (8) Residential house at 176. Indira Colony, Banipark, Jaipur (Rai.) owned by Mr Vivek Agarwal, Smt. Sunita Agarwal and Smt. Rakhi Agarwal

. Security Interest on:

n respect of Term Loan of Rs 260 Lakhs and Soft Loan of 20 Lakhs

a. Exclusive first charge by way of hypothecation of all the movables of the borrower including plant, equipment, machinery, machinery, spares, tools, accessories, furniture, fixtures, computers etc., acquired / to be acquired under the project / scheme located at Khasra no. 1118-1121 and 1125, Chomu Ajitgarh Road, Village Markhii, Tehsil Shahpura, Jaipur, Rajasthan - 303601, comprising mainly of the following movable assets

- 200MT capacity oil refinery (manufactured by DVC Process Technologies)
- Steel Structure for refinery including labour work (manufactured by Rajasthan Ispat Udyog) Residual charge on entire aforementioned assets for soft loan of Rs. 20 lakhs
- . CGTMSE coverage upto Rs. 200 Lakhs

Working Capital Term Loan of Rs. 45.60 Lakhs under ECLGS- TWARIT 1.0 Scheme:

- 1. Extension of First charge by way of hypothecation in favour of SIDBI on plant, equipment, machinery, machinery spares, tools acquired under the project financed by the Term Loan of Rs.
- Extension by way of First charge by way of lien on FDR of Rs. 12.50 Lakhs (since liquidated and adjusted against the ches)
- 100% NCGTC Guarantee Cover